



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 30 अप्रैल, 2026 / 10 वैशाख, 1948

हिमाचल प्रदेश सरकार

OFFICE OF NAGAR PANCHAYAT CHIRGAON DISTT SHIMLA H.P.

NOTIFICATION

Dated the 18th April, 2026

No. NP/Chr-2026-350.—Whereas the Nagar Panchayat Chirgaon drafted the Nagar Panchayat Chirgaon Outdoor Advertisement Bye-laws 2026, were published in the Hindi Divya
22—राजपत्र / 2026—30—04—2026 (1741)

Himachal and Himachal Dastak, under section 217 read with section 202 of the Himachal Pradesh Municipal Act 1994.

And whereas, no objections were received from any quarter within the specific period of fifteen days from the date of publication of these draft bye-laws.

In exercise of the powers conferred by Section 202(o) under chapter XI of the Himachal Pradesh Municipal Act, 1994, the following Byelaws are hereby made by the Nagar Panchayat Chirgaon for regulating /framing of "Nagar Panchayat Chirgaon Outdoor Advertisement Bye-laws 2026.

Advertisement Bye-Laws: Nagar Panchayat Chirgaon

1. Title & Contents.—(i) These Bye-laws may be called the Nagar Panchayat Chirgaon Outdoor Advertisement Bye-laws 2026.

(ii) These Bye-laws shall come into force with immediate effect within the limits of Nagar Panchayat Chirgaon after the notification by the Government of Himachal Pradesh in the official gazette.

2. Definitions: In these byelaws unless the context otherwise requires.—(i) "Act" means Himachal Pradesh Municipal Act, 1994.

(ii) "**panchayat**" means Nagar Panchayat Chirgaon (Chirgaon henceforth).

(iii) "**Advertisement**" shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./ public Sector undertaking/ Govt. Companies/ Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by urban local body or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement.

(iv) "**Advertisement on vehicle (movable)**" means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(v) "**Advertisement on vehicle (Parked)**" means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(vi) "**Advertisement Regulation Committee**" means Committee consisting of (a) Secretary Nagar Panchayat Chirgaon (b) One Municipal councillors nominated by the General House of NP Chirgaon (c)Municipal Engineer(AE or JE) Nagar Panchayat Chirgaon (d) Sanitary

supervisor, Nagar Panchayat Chirgaon (e)Assistant Engineer PWD Chirgaon (f) Branch in charge Advertisement, Nagar Panchayat Chirgaon(g) Representative of concerned Highway Authority.

(vii) "**Advertisement Zoning Plan**" means the numbered plan signed by the Secretary and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.

(viii) "**Area of Special control**" means as area so defined in the advertisement zoning plan.

(ix) "**Enclosed Land**" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.

(x) "**Illuminated advertisement**" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display:—

- (a) Is of goods merely bearing labels showing the name of article of its manufacturer or of other; and
- (b) Is made by lighting which is not, in the opinion of the Secretary more than which is necessary to make the goods labels visible at night.

(xi) "**Name Plate**" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.

(xii) "**Structure**" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.

(xiii) "**Schedule**" means the schedule indicating the rate/fees for advertisements.

3. (A) Regulation and control of advertisement.—No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written permission of the Secretary granted in accordance with bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—

- (a) Appears in newspapers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or
- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or
- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or

(e) Relates to any activity of the Government or Union of India or the Municipal Council.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc.—(i) Hoardings, advertisement/ banners will not be allowed in the National/ State highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.

(ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.

(iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.

(iv) No hoarding, advertisement should exceed dimension size of 16 Sq. Meters.

(v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guidelines notified by any department.

(vi) No hoarding, advertisement should locate near a water source.

(vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or in animate object.

(viii) No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Secretary NP Chirgaon.

(ix) Only sign board of premises are allowed up to 3 Sq. m. between slab and lintel of the building to the occupier/owner.

(x) Directional sign to Govt. offices, religious places will be allowed by the Nagar Panchayat, The type, size and location of these shall be also approved by the Nagar Panchayat, The Nagar Panchayat Chirgaon has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.

(xi) The Nagar Panchayat shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Secretary on payment of fee provided for in these byelaws.

(xii) No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turn and blind turns.

(xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.

(ix) No writing/ defacing of retaining wall sand parapets could be allowed.

4. Outdoor advertisement and road safety criteria.—An advertisement device may be considered a traffic hazard:

(a) If it interferes with road safety or traffic efficiency;

(b) If it interferes with the effectiveness of a traffic control device (e.g. traffic light, stop or give way sign);

-
- (c) Distracts a driver at a critical time (e.g. making a decision at an intersection);
 - (d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);
 - (e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);
 - (f) Imitates a traffic control device;
 - (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
 - (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and
 - (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;
 - (j) Name of advertisement agencies should be mentioned on every hoarding board.

5. Control of the physical characteristics of advertising devices shall be as follows:

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings.
- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.
- (d) Illumination of advertising device is to be concealed or be integral part of it.
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from 11PM till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria.—The Nagar Panchayat authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements:—

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items.
- Advertisements propagating exploitation of women or child.
- Advertisement having sexual overtone.
- Advertisement depicting cruelty to animals.
- Advertisement depicting any nation or institution in poor light.
- Advertisement casting aspersion of any brand or person.
- Advertisement banned by any law enacted by the Government of India.
- Advertisement glorifying violence.
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary.
- Destructive devices and explosives depicting items.
- Any psychedelic, laser or moving displays.
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing.
- Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies.

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on.—The Secretary may:—

- (a) by order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.—The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the bye-laws.

8. Classification of advertisement devices.—The categories of the advertisement devices:—

Category 1: Large-format advertisement, mainly fixed on bill boards/uni-poles and bridge.

Category 2: Advertisement mounted on public amenities, like public toilets, NP parking, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure.

Category 4: Advertisement devices for self-advertising in commercial areas.

9. Outdoor advertising and structure criteria.—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Byelaws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have an on-reflective finish to prevent glare.
- The device structure shall be well maintained at all times. It shall be painted in colors that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colors laid out earlier in the Bye-laws.
- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device.

10. Outdoor advertising devices and electrical connection.—The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel / petrol / kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

- 1. Electricity from renewable energy sources.**—To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate

renewable resources like solar power, such advertisement devices the license fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices.—As per schedule-I

12. Specific conditions.—(a) No advertisement /hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Secretary can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.

(b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications.—Every application received as per provision of these bye-laws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission.—All advertisements, over the size of 120 sq.foot/11 square mtr, permitted over the Nagar Panchayat land / building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Secretary or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender;

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender.

The advertisement right shall be given for a period of maximum 1 years or as may be decided by the Nagar Panchayat Chirgaon. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Nagar Panchayat Land/Property. However, payment of service tax or any other State/Central tax will be borne by the individual/Second party.

15. Procedure for obtaining permission.—For grant of permission in respect of advertisement of private property.—The application for permission from the Secretary shall be accompanied with the following documents:—

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its

foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.

4. NOC will not be issued to those who violate these bye-laws.

16. Fees on Advertisements.—(1) The advertisement fee shall be payable in advance annually / quarterly / monthly basis as the case may be fixed by the Municipality from time to time provided that if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions there of shall be construed accordingly.

(2) New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.

(3) Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.

(4) The fees shall be paid by the advertiser to the Nagar Panchayat Chirgaon before the erection of the advertisement.

1. Calculation of fees.—The advertisement fees should be calculated on the basis of the following factors:—

- (a) Category of the advertisement.
- (b) Size of the advertisement.
- (c) Location of the advertisement.

The value of the factors shall be decided by the general house of the Nagar Panchayat Chirgaon for the first time and future amendments can be done by the Advertisement Regulations committee.

Note.—The Advisement fees upto the size of 120 Sq.ft/ 11 Sqm shall be Rs. 300 per sqm for Six months Only.

17. Functions of the Advertisement Regulation Committee:

- (I) The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.
- (II) In case any practical difficulty arises with respect to implementation of these bye-laws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Secretary for the decision.

18. Penalties.—Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/-for everyday, which may extend upto Ten thousand Rupees, when the contravention is continuing one.

19. Arbitration.—If any dispute regarding advertisement holdings arises between Municipal Authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the SDO (c) Chirgaon, who shall be sole arbitrator.

20. Jurisdiction.—All disputes shall be subject to the jurisdiction of the Civil Courts at Chirgaon only.

21. Indemnity.—A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device / advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safeguard the Municipal Authority in respect of any such claim or claims.

22. Removal of Illegal hoardings.—In case any hoardings are found illegal, the Secretary may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with.

23. Insurance:

- The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

24. Appeals.—(a) Appeal against any decision of the Secretary relating to display of advertisement or any matter related thereto shall lie before, Director Urban Development Department.

(b) Before lodging an appeal, the affected person shall seek a review of the decision.

25. If there is any contradiction between these Bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble court shall prevail over these Bye-laws.

26. When a person desires to remove the advertisement, he will put the space as it was before.

Schedule-I Permissibility of different category of advertising devices 9.1 Category 1-Devices

9.1 Category 1-Devices		
Sl. No.	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted

1.1	Billboards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted
IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On rooftops of residences	Not Permitted, except With the permission of Secretary, NP Chirgaon
VIII.	On mobile vans for purposes of advertising	Not Permitted, except With the permission of Secretary, NP Chirgaon.
1.2	Tri vision	
I.	Bridge Panels	Permitted
1.3	Building Wrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc., including mixed land use.	Not Permitted

Sd/-
Secretary,
Nagar Panchayat Chirgaon.

ब अदालत श्री विकास शर्मा, हि0प्र0से0, उपमण्डल दण्डाधिकारी भरमौर,
जिला चम्बा, हिमाचल प्रदेश।

तारीख पेशी : 08-05-2026

उनवान मुकद्दमा : जन्म एवं मृत्यु पंजीकरण (Birth and Death Registration)

श्री अनिल कुमार पुत्र घोटी राम, गांव भारोण, डाकघर उरेई, तहसील भरमौर, जिला चम्बा (हि0प्र0)

बनाम

जनसाधारण हेतु सुचना

जैसा कि श्री अनिल कुमार पुत्र घोटी राम, गांव भारोण, डाकघर उरेई, तहसील भरमौर, जिला चम्बा (हि0प्र0) ने ग्राम पंचायत रणुहकोटी में अपने पुत्र तुषार का जन्म पंजीकरण (जन्म तिथि 09-05-2022) दर्ज करवाने हेतु अधोहस्ताक्षरी के समक्ष प्रार्थना-पत्र प्रस्तुत किया है। अगर उक्त जन्म पंजीकरण सम्बन्धी किसी व्यक्ति विशेष या आम जनता को किसी प्रकार का उजर/एतराज हो तो वह दिनांक 08-05-2026 को प्रातः 11.00 बजे हाजिर अदालत होकर अपना उजर/एतराज पेश करें। उजर/एतराज पेश न होने की सूरत में कार्यवाही एकतरफा अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

विकास शर्मा, हि0प्र0से0,
उपमण्डल दण्डाधिकारी, भरमौर,
जिला चम्बा (हि0प्र0)।

**ब अदालत श्री अभिराय सिंह ठाकुर, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)**

श्रीमती सुनीती देवी पुत्री श्री डोगरु, निवासी गांव दिन्द, परगना जूढ, तहसील सलूणी, जिला चम्बा,
हिमाचल प्रदेश वादिया।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13 (3) के अन्तर्गत विलंबित जन्म/मृत्यु पंजीकरण करने बारे।

श्रीमती सुनीती देवी पुत्री श्री डोगरु, निवासी गांव दिन्द, परगना जूढ, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश ने इस न्यायालय में प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उनका जन्म दिनांक 01-01-1966 को गांव दिन्द, पंचायत सियुला, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था लेकिन वह अज्ञानतावश जन्म का पंजीकरण ग्राम पंचायत सियुला, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सकी। अतः ग्राम पंचायत सियुला के जन्म एवं मृत्यु रजिस्टर में जन्म का विलंबित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इशतहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर/एतराज हो तो उजरकर्ता दिनांक 08-05-2026 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेंट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना-पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी 08-05-2026 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 08-04-2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)।

**ब अदालत डी0सी0 राणा नायब, तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)**

श्री ओम प्रकाश पुत्र रत्न चन्द, निवासी गांव धनून, परगना मन्जीर, तहसील सलूणी, जिला चम्बा,
हिमाचल प्रदेश वादी।

बनाम

आम जनता

प्रतिवादी।

उनवान मुकद्दमा.—जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13 (3) के अन्तर्गत विलंबित जन्म/मृत्यु पंजीकरण करने बारे।

श्री ओम प्रकाश पुत्र रत्न चन्द, निवासी गांव धनून, परगना मन्जीर, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश ने इस न्यायालय में प्रार्थना-पत्र प्रस्तुत कर निवेदन किया है कि उनका जन्म दिनांक 10-03-2002 को ग्राम पंचायत सलूणी, तहसील सलूणी, जिला चम्बा, हिमाचल प्रदेश में हुआ था लेकिन वह अज्ञानतावश जन्म का पंजीकरण ग्राम पंचायत सलूणी, तहसील सलूणी, जिला चम्बा के जन्म एवं मृत्यु रजिस्टर में दर्ज नहीं करवा सके। अतः ग्राम पंचायत सलूणी के जन्म एवं मृत्यु रजिस्टर में जन्म का विलंबित पंजीकरण करने के आदेश पारित किए जाएं।

अतः उपरोक्त जन्म पंजीकरण बारे सर्वसाधारण व आम जनता को इस राजपत्र इशतहार व मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर/एतराज हो तो उजरकर्ता दिनांक 08-05-2026 को प्रातः 10.00 बजे इस मुकद्दमा की पैरवी हेतु व्यक्तिगत रूप से अथवा किसी अधिकृत एजेंट के माध्यम से या किसी अधिवक्ता के माध्यम से इस न्यायालय में उपस्थित होकर उजर पेश कर सकता है। गैरहाजिरी की सूरत में मुताबिक प्रार्थना-पत्र जन्म पंजीकरण करने हेतु आदेश पारित कर दिये जाएंगे एवं तारीख पेशी 08-05-2026 के बाद कोई भी उजर/एतराज विचारणीय न होगा।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं कार्यकारी मैजिस्ट्रेट,
सलूणी, जिला चम्बा (हि0प्र0)।

ब अदालत श्री हरीश कुमार, सहायक समाहर्ता प्रथम श्रेणी, मुलथान, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 708653 / 2026

तारीख पेशी : 11-05-2026

उनवान मुकद्दमा :-

सूरत राम पुत्र श्री जीवा राम, गांव कोहड़ खास, डाकघर कोठी कोहड़, तहसील मुलथान, जिला कांगड़ा (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

आवेदन पत्र बाबत जेरधारा 37(1) भू-राजस्व अधिनियम, 1954 के अन्तर्गत।

उपरोक्त विषय से सम्बन्धित मुकद्दमा इस अदालत में विचाराधीना है, जिसमें वादी सूरत राम पुत्र श्री जीवा राम, गांव कोहड़ खास, डाकघर कोठी कोहड़, तहसील मुलथान, जिला कांगड़ा (हि0प्र0) ने प्रार्थना की है कि उसके पिता का नाम मुहाल कोहड़ खास और कोहड़ उपरली, पटवार वृत्त कोठी कोहड़, तहसील मुलथान, जिला कांगड़ा (हि0प्र0) के राजस्व अभिलेख में जेटू पुत्र सरताज दर्ज किया गया है, जोकि गलत है, जबकि वादी के पिता का नाम वादी के अन्य रिकार्ड आधार कार्ड और पेन कार्ड में जीवा राम पुत्र सरताज दर्ज है, जो सही व दुरुस्त नाम है।

अतः इस इशतहार राजपत्र द्वारा आम जनता को सूचित किया जाता है कि उक्त वादी के पिता का नाम उपरोक्त मुहाल के तमाम राजस्व अभिलेख में जीवा राम पुत्र सरताज दर्ज किया जाने के सम्बन्ध में यदि

कोई उजर व एतराज हो तो वह दिनांक 07-05-2026 को इस न्यायालय में असालतन या वकालतन हाजिर आकर अपना उजर व एतराज पेश कर सकता है। हाजिर न आने की सूरत में निर्धारित तिथि के बाद किसी प्रकार का कार्र भी उजर व एतराज स्वीकार्य न होगा तथा नियमानुसार उक्त वादी के पिता का नाम उपरोक्त मुहाल के तमाम राजस्व अभिलेख में जेदू उर्फ जीवा राम पुत्र श्री सरताज नाम दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-04-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील मुलथान, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील सैंज, जिला कुल्लू (हि0प्र0)

मिसल नं0 : 38 / 2026

आगामी पेशी : 06-05-2026

श्री ओम प्रकाश पुत्र श्री नरोतम राम, निवासी गांव पटाहरा, डा0 मदाना, तहसील सैंज, जिला कुल्लू (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जन्म व मृत्यु पंजीकरण जेर धारा 13(3) पंजीकरण अधिनियम, 1969.

श्री ओम प्रकाश पुत्र श्री नरोतम राम, निवासी गांव पटाहरा, डा0 मदाना, तहसील सैंज, जिला कुल्लू (हि0प्र0) ने प्रार्थना-पत्र इस न्यायालय में इस आशय से प्रस्तुत किया है कि प्रार्थी के पिता श्री नरोतम राम की मृत्यु दिनांक 20-11-2024 को हो चुकी है। प्रार्थी के अन्य सदस्य भी श्री नरोतम राम की मृत्यु तिथि को ग्राम पंचायत शांघड़ के रिकॉर्ड में गलती से दर्ज नहीं करवा सके। अब प्रार्थी अपने पिता श्री नरोतम राम की मृत्यु तिथि पंचायत रिकॉर्ड शांघड़ में दर्ज करवाना चाहता है। प्रार्थी ने अपने प्रार्थना-पत्र के समर्थन में शपथ-पत्र, अनुपलब्धता प्रमाण-पत्र, आधार कार्ड साथ संलग्न कर रखे हैं।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति आम या खास को उपरोक्त मृत्यु तिथि दर्ज करने बारे कोई उजर/एतराज हो तो वह 06-05-2026 को असालतन या वकालतन प्रातः 11.00 बजे अधोहस्ताक्षरी के कार्यालय में हाजिर होकर अपना एतराज लिखित या मौखिक पेश कर सकता है। बसुरत गैरहाजिरी में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
तहसील सैंज, जिला कुल्लू (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि0प्र0)

मिसल नं0 : 818621 / 26

आगामी पेशी : 05-05-2026

श्री शेर सिंह पुत्र नंत राम, निवासी गांव दमेहड़ा, डाँ0 रोपा, तहसील सैंज, जिला कुल्लू (हि0प्र0) प्रार्थी।

बनाम

आम जनता

विषय.—Section 37 of HP Land Revenue Act, 1954 (राजस्व इंद्राज दुरुस्ती)।

श्री शेर सिंह पुत्र नंत राम, निवासी गांव दमेहड़ा, डॉ0 रोपा, तहसील सैंज, जिला कुल्लू (हि0प्र0) ने इस अदालत में ऑनलाईन आवेदन पत्र प्रस्तुत किया है कि उसके स्व0 पिता का नाम राजस्व अभिलेख मोहाल शैंशर पटवार वृत्त शैंशर में नन्तू दर्ज है। जोकि गलत दर्ज हुआ है। जबकि अन्य दस्तावेजों में उसके पिता का नाम नंत राम दर्ज है, जो की सही है। प्रार्थी ने ब्यान हल्फिया दिया है कि नन्तू व नंत राम दोनों नाम उसके स्व0 पिता के ही हैं। प्रार्थी राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में अपने स्व0 पिता का नाम नन्तू के बजाय नन्तू उर्फ नंत राम दर्ज करवाना चाहता है। प्रार्थी ने इस अदालत से प्रार्थना की है कि उसके पिता का नाम दर्ज करने के सम्बन्धित क्षेत्रीय कानूनगो/पटवारी को लिखित आदेश पारित करने की कृपा करें।

अतः इस इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के पिता का नाम राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर में दर्ज करने बारा कोई उजर/एतराज हो तो वह असालतन/वकालतन तारीख पेशी 05-05-2026 को सुबह 11.00 बजे हाजिर होकर अपना उजर पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई उजर व एतराज प्राप्त न होने पर प्रार्थना-पत्र स्वीकार किया जाकर राजस्व अभिलेख पटवार वृत्त शैंशर के मोहाल शैंशर, तहसील सैंज में उक्त प्रार्थी के पिता का नाम नन्तू उर्फ नंत राम दर्ज करने के आदेश पारित किए जाएंगे।

आज दिनांक 08-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता,
द्वितीय श्रेणी, तहसील सैंज, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसीलदार कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती कौशल्या देवी पुत्री श्री टेक चंद, निवासी काटोंगर, डाकघर शांगन, तहसील व जिला कुल्लू (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

श्रीमती कौशल्या देवी पुत्री श्री टेक चंद, निवासी काटोंगर, डाकघर शांगन, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अंतर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW (Delayed Birth & Death) 2026/4638, दिनांक 12 मार्च, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट ग्राम पंचायत भल्यानी अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि इनका जन्म दिनांक 20-04-1973 को हुआ है। अब वह अपने जन्म की प्रविष्टि उक्त ग्राम पंचायत भल्यानी, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 05-05-2026 को प्रातः 10.

00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती कौशल्या देवी पुत्री श्री टेक चंद की जन्म तिथि को ग्राम पंचायत भल्यानी, तहसील कुल्लू, जिला कुल्लू, हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जाएंगे।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी, तहसीलदार कुल्लू,
जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसीलदार कुल्लू, तहसील व जिला कुल्लू (हि0प्र0)

श्रीमती चंदा पुत्री श्री देवी दास, निवासी वार्ड नं0 1, मकान नं0 19, अखाड़ा बाज़ार, डाकघर अखाड़ा बाज़ार, तहसील व जिला कुल्लू (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

श्रीमती चंदा पुत्री श्री देवी दास, निवासी वार्ड नं0 1, मकान नं0 19, अखाड़ा बाज़ार, डाकघर अखाड़ा बाज़ार, तहसील व जिला कुल्लू (हि0प्र0) ने अधीन धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अंतर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) / मुख्य चिकित्सा अधिकारी, जिला कुल्लू के पत्र क्रमांक HFW-MND (Delayed Birth & Death) 2026/4508, दिनांक 10 मार्च, 2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी अनुपलब्धता प्रमाण-पत्र, रिपोर्ट कार्यकारी अधिकारी नगर परिषद कुल्लू अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उनकी माता श्रीमती इन्दिरा देवी पत्नी श्री देवी दास की मृत्यु तिथि 29-10-2023 को हुई है, अब वह अपनी माता की मृत्यु की प्रविष्टि उक्त नगर परिषद कुल्लू, तहसील व जिला कुल्लू (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 05-05-2026 को प्रातः10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती इन्दिरा देवी पत्नी श्री देवी दास की मृत्यु तिथि 29-10-2023 को नगर परिषद कुल्लू, तहसील कुल्लू, जिला कुल्लू (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 06-04-2026 को मेरे हस्ताक्षर व मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी, तहसीलदार कुल्लू,
जिला कुल्लू (हि0प्र0)।

In The Court of Sh. Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

In the matter of :

1. Tot Ram s/o Sh. Prem Chand, r/o Ward No. 5, Village Benchi, P.O. Raison, Tehsil and District Kullu, Himachal Pradesh.

2. Ms. Natamon Sahapatarakrit d/o Sh. Worachin Yaemsai, r/o 19/42, Village No. 1, Sub-District Nong Prue, District Bang Lamung, Province, Chon Buri, Bangkok, Thailand.

..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Tot Ram and Ms. Natamon Sahapatarakrit have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 11-03-2026 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before. The objection received after 01-05-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 31-03-2026 under my hand and seal of the court.

Seal.

Sd/-
(NISHANT KUMAR, HAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

In The Court of Sh.Nishant Kumar, HAS, Marriage Officer-cum-Sub-Divisional Magistrate, Kullu, District Kullu (H.P.)

In the matter of :

1. Desh Raj s/o Sh. Raja Ram, r/o Ward No. 1, Village and P.O. Bahu, Tehsil Banjar, District Kullu, Himachal Pradesh.

2. Ms. Jacqueline Hos d/o Mr. Bastiaan Hos, r/o Van Allenstraat 4. 1562 TL Krommenie, Netherland
..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of Marriage under section 15 of Special Marriage Act, 1954.

Desh Raj and Ms. Jacqueline Hos have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized

their marriage on 25-03-2026 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before. The objection received after 01-05-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 31-03-2026 under my hand and seal of the court.

Seal.

Sd/-
(NISHANT KUMAR, HAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

**In the Court of Smt. Tanzin Dolma, Executive Magistrate Grade-II, Tehsil Kumarsain,
District Shimla (H.P.)**

In the matter of :

Sh. Tulsi Ram s/o Sh. Lachhi Ram, r/o Village Sinwi, P.O. Kangal, Tehsil Kumarsain,
District Shimla (H.P.) *..Applicant.*

Versus

General Public

..Respondant.

Subject.— proclamation Regarding Correction of name in revenue record under section 37(1) of the Land Revenue Act, 1954.

Whereas Sh. Tulsi Ram s/o Sh. Lachhi Ram, r/o Village Sinwi, P.O. Kangal, Tehsil Kumarsain, District Shimla (H.P.) has filed an application in the court of undersigned in which he has stated that his name was wrongly written as Tulsi Dass s/o Sh. Lachhi Ram in revenue record comprised in Khata No. 18 and 19 Revenue Village Mogra Patwar Circle Kangal, while actual name applicant is Tulsi Ram s/o Sh. Lachhi Ram. He has also produced copies of Aadhar Card, Family Nakal, record and an affidavit in this regard alongwith Nakal Jamabandi for the year 2021-2022.

After registering the case, file sent to the filed Kanungo Baragaon and Patwari Kangal for spot verification & report. On the basis of Patwari's report and the documents submitted by the applicant (such as Aadhar Card, family Nakal, etc.), it is evident that the applicant's name has been wrongly entered in the revenue record as Tulsi Dass s/o Lachhi Ram. The correct name of the applicant is Tulsi Ram s/o Sh. Lachhi Ram.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding thisS correction may file his objections either personally or through an agent in writing before this court on or before 05-05-2026. In case no objection is received by 05-05-2026, it will be presumed that there is no objection to the aforesaid correction and same will be corrected under the relevant Act accordingly.

Issued under my hand and seal of this court today on 23 April, 2026.

Seal.

Sd/-

*Executive Magistrate Grade-II, Kumarsain,
District Shimla (H.P.).*

**In the Court of Smt. Tanzin Dolma, Executive Magistrate Grade-II, Tehsil Kumarsain,
District Shimla (H.P.)**

In the matter of :

Sh. Bhumesh Kumar s/o Sh. Addam Ram, r/o Village Auhar, P.O. Janjelly, Tehsil
Kumarsain, District Shimla (H.P.) *..Applicant.*

Versus

General Public

..Respondant.

Subject.— proclamation Regarding Correction of name in revenue record under section 37(1) of the
Land Revenue Act, 1954.

Whereas Sh. Bhumesh Kumar s/o Sh. Addam Ram, r/o Village Auhar, P.O. Janjelly, Tehsil
Kumarsain, District Shimla (H.P.) has filed an application in the court of undersigned in which he
has stated that his name was wrongly written as Bhunesh s/o Sh. Addam Ram in revenue record
comprised in Khata/Khatoni No. 20/60-65, Measuring area 01-12-01hect. and Khata/Khatoni no.
4/7-13 hect measuring area 07-72-60 hect. Mohal Ahar PC Kangal, PC Kangal, while actual name
applicant is Bhumesh Kumar s/o Sh. Addam Ram. He has also produced copies of Aadhar Card.
Family Nakal, record and an affidavit in this regard alongwith Nakal Jamabandi for the year 2021-
2022.

After registering the case, file sent to the filed Kanungo Baragaon and Patwari Kangal for
spot verification & report. On the basis of Patwari's report and the documents submitted by the
applicant (such as Aadhar Card, family Nakal, etc.), it is evident that the applicant's name has been
wrongly entered in the revenue record as Bhunesh s/o Sh. Addam Ram. The correct name of the
applicant is Bhumesh Kumar s/o Sh. Addam Ram.

Therefore, the general public is hereby informed through this notice that if any person
having any objection regarding this correction may file his objections either personally or through
an agent in writing before this court on or before 05-05-2026. In case no objection is received by
05-05-2026, it will be presumed that there is no objection to the aforesaid correction and same will
be corrected under the relevant Act accordingly.

Issued under my hand and seal of this court today on 23 April, 2026.

Seal.

Sd/-

*Executive Magistrate Grade-II, Kumarsain,
District Shimla (H.P.).*

**In the Court of Smt. Tanzin Dolma, Executive Magistrate Grade-II, Tehsil Kumarsain,
District Shimla (H.P.)**

In the matter of :

Sh. Shishu Pal s/o Sh. Tawarku Ram, r/o Village Dhalli, P.O. Pharal, Tehsil Kumarsain,
District Shimla (H.P.) ..Applicant.

Versus

General Public ..Respondant.

Subject.— proclamation Regarding Correction of name in revenue record under section 37(1) of the Land Revenue Act, 1954.

Whereas Sh. Shishu Pal s/o Sh. Tawarku Ram, r/o Village Dhalli, P.O. Pharal, Tehsil Kumarsain, District Shimla (H.P.) has filed an application in the court of undersigned in which he has stated that his name was wrongly written as Shishav Pal s/o Sh. Tawarku Ram in revenue record comprised in Khata/Khatoni No. 66/120, Mohal Dhalli, PC Malendi, while actual name applicant is Shishu Pal s/o Sh. Tawarku Ram. He has also produced copies of Aadhar Card. Family Nakal, record and an affidavit in this regard alongwith Nakal Jamabandi for the year 2019-2020.

After registering the case, file sent to the filed Kanungo Baragaon and Patwari Malendi for spot verification & report. On the basis of Patwari's report and the documents submitted by the applicant (such as Aadhar Card, family Nakal, etc.), it is evident that the applicant's name has been wrongly entered in the revenue record as Shishav Ram s/o Sh. Tawarku Ram. The correct name of the applicant is Shishu Pal s/o Sh. Tawarku Ram.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding correction may file his objections either personally or through an agent in writing before this court on or before 05-05-2026. In case no objection is received by 05-05-2026, it will be presumed that there is no objection to the aforesaid correction and same will be corrected under the relevant Act accordingly.

Issued under my hand and seal of this court today on 23 April, 2026.

Seal.

Sd/-
*Executive Magistrate Grade-II, Kumarsain,
District Shimla (H.P.).*

**In the Court of Smt. Tanzin Dolma, Executive Magistrate Grade-II, Tehsil Kumarsain,
District Shimla (H.P.)**

In the matter of :

Sh. Roop Lal s/o Late Sh. Khem Dass, r/o Village Mogra, P.O. Kangal, Tehsil Kumarsain,
District Shimla (H.P.) ..Applicant.

Versus

Sh. Hari Dass s/o Lt. Sh. Hukamiya, Village Mogrs, P.O. Kangal, Tehsil Kumarsain,
District Shimla (H.P.) ..Respondant.

Subject.— proclamation Regarding Correction of name in revenue record under section 37(1) of the Land Revenue Act, 1954.

Whereas Sh. Roop Lal s/o Late Sh. Khem Dass, r/o Village Mogra, P.O. Kangal, Tehsil Kumarsain, District Shimla (H.P.) submitted an application in the court alongwith the copy of Jamabandi for the year 2022-2023 and requested that in the revenue records of Mauja Mogra, Patwar Circle Kangal, comprised in Khata/Khatoni No. 48 min/134, Khasra No. 233 area number 00-10-72 has been in his possession on the spot, whereas in the revenue record, the cultivation and possession is recorded in the name of respondent Sh. Hari Dass s/o Lt. Sh. Hukamiya, Village Mogrs, P.O. Kangal, Tehsil Kumarsain, District Shimla (H.P.)

After registering the case, file sent to the filed Kanungo Baragaon and Patwari Kangal for spot verification & report. According to the field Kanungo/Patwari report, in revenue record, Khata/Khatoni No. 48min/134, Khasra No. 233 (area number 00-10-72 hectares), are registered in the name of Sh. Hari Dass s/o Lt. Sh. Hukamiya. Now Hari Dass is deceased. According to the statemant given on the spot by his Grandson Sh. Chetan Prakash, he has no possession of the said Khasra, and it is in the possession of Roop Lal, s/o Late Sh. Khem Dass.

Field report received from field agency. Summons be issued to the Applicant and Respondents. The case to come up now on 24-03-2026. Case called. The applicant and the respondent presented. Respondent Sh. Chetan Prakash s/o Sh. Tota Ram stated that his Grandfather is deceased, he has no possession of the said Khasra, at spot it is in the possession of Roop Lal s/o Khem Dass. He has no objection if the name of Hari Dass s/o Lt. Hukamiya is amended as Roop Lal s/o Khem Dass in the revenue record.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding entry of Roop Lal s/o Khem Dass, is amended in the revenue record Khata/Khatoni No. 48min/134, Khasra No. 233, of Mauja Mogra, Patwar circle Kangal, then if anyone has any objection/reason regarding this he can register his objection by appearing in this court on 05-05-2026 or before till 11.00 am. Otherwise, if no objection is filed till the stipulated date, orders will be passed to register Roop Lal s/o Khem Dass, in the property.

Issued under my hand and seal of this court today on 23 April, 2026.

Seal.

Sd/-
*Executive Magistrate Grade-II, Kumarsain,
District Shimla (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Shimla (Urban),
District Shimla, Himachal Pradesh**

Sh. Tsering Ngodup s/o Sh. Nyadak, r/o House No. 17, Tibetan Colony Sangye Choeling,
Sanjauli, Tehsil & Distt. Shimla (H.P.) .. Applicant.

Versus

General Public

.. Respondent.

Application under Section 13(3) of Birth and Death Registration Act, 1969.

Sh. Tsering Ngodup s/o Sh. Nyadak, r/o House No. 17, Tibetan Colony Sangye Choeling, Sanjauli, Tehsil & Distt. Shimla (H.P.) has preferred an application to the undersigned for registration of date of birth of himself namely Tsering Ngodup s/o Sh. Nyadak (DOB-10-05-1964) at House No. 17, Tibetan Colony Sangye Choeling, Sanjauli, Tehsil & Distt. Shimla (H.P.)

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 21st April, 2026.

Seal.

Sd/-
Tehsildar Shimla (Urban),
District Shimla (H.P.).

ब अदालत श्री प्रेम सिंह, कार्यकारी दण्डाधिकारी सराहन, जिला शिमला (हि0प्र0)

नं0 मुकद्दमा : 805415 / 2026

तारीख दायर : 20-02-2026

अगली सुनवाई : 08-05-2026

श्रीमती पुनमपति पुत्री श्री सुखू, निवासी गांव धराली, डाकघर ज्यूरी, उप-तहसील सराहन, जिला शिमला (हि0प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र बाबत नाम दुरुस्ती बारे।

श्रीमती पुनमपति पुत्री श्री सुखू, निवासी गांव धराली, डाकघर ज्यूरी, उप-तहसील सराहन, जिला शिमला (हि0प्र0) ने इस कार्यालय में आवेदन पत्र व ब्यान हल्फी दिया है कि प्रार्थिया का अपना नाम राजस्व अभिलेख पटवार वृत्त त्यावल के महाल धराली में फुलपति पुत्री सुखू दर्ज है, जोकि गलत है नकल परिवार रजिस्टर ग्राम पंचायत, आधार कार्ड व राशन कार्ड में पुनम पति दर्ज है, तथा आवेदन किया है कि प्रार्थिया का अपना नाम पटवार वृत्त त्यावल के महाल धराली के राजस्व अभिलेख में फुलपति पुत्री सुखू के स्थान पर पुनमपति पुत्री सुखू दर्ज करने के आदेश किये जाये।

अतः आम जनता को इस इशतहार द्वारा सूचित किया जाता है कि पुनमपति पुत्री सुखू नाम दुरुस्ती बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 08-05-2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
(प्रेम सिंह)
कार्यकारी दण्डाधिकारी,
सराहन, जिला शिमला (हि0प्र0)।

ब अदालत श्री प्रेम सिंह, कार्यकारी दण्डाधिकारी सराहन, जिला शिमला (हि0प्र0)

नं0 मुकद्दमा : 80549 / 2026

तारीख दायर : 02-02-2026

अगली सुनवाई : 08-05-2026

श्री सागर दास पुत्र श्री मीर दास, निवासी गांव व डाकघर किन्नू, उप-तहसील सराहन, जिला शिमला (हि0प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत नाम दुरुस्ती बारे।

श्री सागर दास पुत्र श्री मीर दास, निवासी गांव व डाकघर किन्नू, उप-तहसील सराहन, जिला शिमला (हि0प्र0) ने इस कार्यालय में आवेदन पत्र व ब्यान हल्फी दिया है कि प्रार्थी के पिता का नाम राजस्व अभिलेख पटवार वृत्त किन्नू के महाल भगावट में मीरी पुत्र रामी दर्ज है जोकि गलत है क्योंकि नकल परिवार रजिस्टर ग्राम पंचायत किन्नू में मीर दास पुत्र रामी दर्ज है, तथा आवेदन किया है कि प्रार्थी के पिता का नाम पटवार वृत्त किन्नू के महाल भगावट राजस्व अभिलेख में के मीरी पुत्र रामी के स्थान पर मीर दास पुत्र रामी दर्ज करने के आदेश किये जाये।

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि मीर दास पुत्र रामी नाम दुरुस्ती बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 08-05-2026 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है। अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 13-04-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—

(प्रेम सिंह)

कार्यकारी दण्डाधिकारी,
सराहन, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

सूर्याश सिंह चौहान पुत्र श्री नीरज चौहान, निवासी गांव मढाईक, तहसील जुब्बल, जिला शिमला, (हि0प्र0) प्रार्थी।

बनाम

आम जनता

उनवान मुकद्दमा.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में नीरज चौहान पुत्र श्री भगत सिंह, निवासी गांव मढाईक, तहसील जुब्बल, जिला शिमला, (हि0प्र0) ने प्रार्थना—पत्र गुजारा है, जिसमें प्रार्थी ने निवेदन किया है कि उसके बेटे सूर्याश सिंह चौहान का जन्म 16-02-2014 को गांव मढाईक ग्राम पंचायत शिल्ली तहसील जुब्बल जिला शिमला में हुआ है। सूर्याश सिंह चौहान का जन्म, परिवार नकल में 16-02-2014 दर्ज है परन्तु जन्म पंजीकरण रजिस्टर में उसके बेटा के जन्म का पंजीकरण नहीं किया गया है, प्राथी अपने बेटे सूर्याश सिंह चौहान के जन्म तिथि का

पंजीकरण, ग्राम पंचायत शिल्ली, तहसील जुब्बल जिला शिमला हि0प्र0 के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है।

अतः इस इशतहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल जिला शिमला हि0प्र0 में दर्ज करने बारे कोई भी उजर व एतराज हो तो वह दिनांक 11-05-2026 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व वकालतन कर सकता है यदि उक्त तिथि तक कोई भी उजर व एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थी के पुत्र के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है, और उपरोक्त व्यक्ति के जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत शिल्ली को जारी कर दिये जाएंगे।

आज दिनांक 13-04-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
(सवरना शर्मा),
कार्यकारी दण्डाधिकारी,
जुब्बल, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

मितांश सिंह चौहान पुत्र श्री सूरज चौहान, निवासी गांव मढाईक, तहसील जुब्बल, जिला शिमला (हि0प्र0) प्रार्थी।

बनाम

आम जनता

उनवान मुकद्दमा.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में सूरज चौहान पुत्र श्री भगत सिंह, निवासी गांव मढाईक, तहसील जुब्बल, जिला शिमला (हि0प्र0) ने प्रार्थना-पत्र गुजारा है जिसमें प्रार्थी ने निवेदन किया है कि उसके बेटे मितांश सिंह चौहान का जन्म 22-02-2013 को गांव मढाईक, ग्राम पंचायत शिल्ली, तहसील जुब्बल, जिला शिमला में हुआ है। मितांश सिंह चौहान का जन्म, परिवार नकल में 22-02-2013 दर्ज है परन्तु जन्म पंजीकरण रजिस्टर में उसके बेटे के जन्म का पंजीकरण नहीं किया गया है प्रार्थी अपने बेटे मितांश सिंह चौहान के जन्म तिथि का पंजीकरण, ग्राम पंचायत शिल्ली, तहसील जुब्बल, जिला शिमला हि0प्र0 के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है।

अतः इस इशतहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल, जिला शिमला हि0प्र0 में दर्ज करने बारे कोई भी उजर व एतराज हो तो वह दिनांक 11-05-2026 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व वकालतन कर सकता है यदि उक्त तिथि तक कोई भी उजर व एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है, और उपरोक्त व्यक्ति का जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत शिल्ली को जारी कर दिये जाएंगे।

आज दिनांक 13-04-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
(सवरना शर्मा),
कार्यकारी दण्डाधिकारी,
जुब्बल, जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

अंजली शर्मा पुत्री श्री देश राज शर्मा, निवासी गांव मण्डोल, तहसील जुब्बल, जिला शिमला (हि0प्र0)
प्रार्थिया।

बनाम

आम जनता तहसील जुब्बल, जिला शिमला (हि0प्र0)

उनवान मुकद्दमा.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में श्री देश राज शर्मा पुत्र सत्या नन्द शर्मा, निवासी गांव मण्डोल, तहसील जुब्बल, जिला शिमला (हि0प्र0) ने प्रार्थना-पत्र गुजारा है जिसमें प्रार्थी ने निवेदन किया है कि उनकी पुत्री अंजली शर्मा का जन्म 18-05-2010 को गांव मण्डोल ग्राम मण्डोल, तहसील जुब्बल, जिला शिमला में हुआ है। अंजली शर्मा का जन्म, परिवार रजिस्टर नकल में 18-05-2010 दर्ज है परन्तु जन्म पंजीकरण रजिस्टर ग्राम पंचायत मण्डोल में उनकी बेटी के जन्म का पंजीकरण नहीं किया गया है प्रार्थी अपनी बेटी अंजली शर्मा के जन्म तिथि का पंजीकरण, ग्राम पंचायत मण्डोल, तहसील जुब्बल, जिला शिमला हि0प्र0 के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहती है।

अतः इस इशतहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपर्युक्त प्रार्थिया की बेटी के जन्म का पंजीकरण ग्राम पंचायत मण्डोल, तहसील जुब्बल, जिला शिमला हि0प्र0 में दर्ज करने बारे कोई भी उजर व एतराज हो तो वह दिनांक 11-05-2026 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्यदिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व वकालतन कर सकता है यदि उक्त तिथि तक कोई भी उजर व एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थिया की बेटी के जन्म का पंजीकरण ग्राम पंचायत मण्डोल, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है, और उपरोक्त जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत मण्डोल को जारी कर दिये जाएंगे।

आज दिनांक 13-04-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
(सवरना शर्मा),
कार्यकारी दण्डाधिकारी,
जुब्बल, जिला शिमला (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडू कलां,
जिला रुना (हि0प्र0)**

ओम प्रकाश

बनाम

इशतहार मुनादी :

वादी विजय कुमार पुत्र ज्योति राम, वासी महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) का तकसीम हुक्मन केस विचारधीन है। (मिसल 809559/NTBP/2025 खेवट नं0 24, जमाबंदी वर्ष 2023-24 महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) जिसमें प्रतिवादीगण 1. विजय कुमार पुत्र ज्योति राम 2. हेम राज पुत्र ज्योति राम 3. शेर सिंह पुत्र ज्योति राम 4. सुभाष चन्द पुत्र दौलत राम 5. शिव कुमार पुत्र दौलत राम 6. कंचन कुमारी पुत्री दौलत राम 7. श्रीमती मीना कुमारी पत्नी दौलत राम 8. दर्शन कुमार पुत्र वन्ता 9. देव राज पुत्र ज्ञान चन्द 10. पवन कुमार पुत्र ज्ञान चन्द 11. जगीर सिंह पुत्र दया राम 12. वलवीर सिंह पुत्र दया राम 13. जसवीर सिंह पुत्र दया राम 14. विशाल पुत्र नरेश कुमार 15. अक्षय कुमार पुत्र नरेश कुमार 16. सुरिन्द्र कौर पुत्री दया राम 17. सन्तोष कुमारी केयर ऑफ दया राम 18. रचना देवी पुत्री दया राम 19. कचन पुत्री भजो देवी 20. राम चन्द पुत्र विशम्बर 21. शकुन्तला देवी पुत्री विशम्बर 22. प्रेम लता पुत्री विशम्बर 23. तारा देवी पत्नी विशम्बर 24. सरोज कुमारी पुत्री विशम्बर 25. राजन कुमार पुत्र हुक्म चन्द समस्त वासीगण महाल करवालियां सन्हाल, उप-तहसील बीहडू, जिला ऊना (हि0प्र0) को साधारण तरीके से समन तामील नहीं हो पा रहे हैं व प्रतिवादीगण उक्त तकसीम हुक्मन में लगातार गैरहाजिर है।

अतः उपरोक्त प्रतिवादीगण व सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि इस तकसीम हुक्मन के सम्बन्ध में कोई आपत्ति/एतराज हो तो या अपना पक्ष रखने हेतु वह इस मुकद्दमा की पैरवी हेतु निर्धारित पेशी दिनांक 06-06-2026 को प्रातः 10.00 बजे इस न्यायालय में असालतन या वकालतन पेश हों। अन्यथा मिसल में आगमी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडू कलां,
जिला ऊना (हि0प्र0)

ओम प्रकाश

बनाम

किशन चन्द आदि

इशतहार मुनादी :

वादी ओम प्रकाश पुत्र ज्ञानू, वासी महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) का तकसीम हुक्मन केस विचारधीन है। (मिसल 809530/NTBP/2025 खेवट नं0 35, जमाबंदी वर्ष 2023-24 महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) जिसमें प्रतिवादीगण 1. किशन चन्द पुत्र भगत राम 2. बलवीर सिंह पुत्र दलीप सिंह 3. मदन लाल पुत्र दलीप सिंह 4. स्वर्णी देवी पत्नी दलीप सिंह 5. रवि दत्त पुत्र ध्यान चन्द 6. राकेश कुमार पुत्र ध्यान चन्द 7. मदन लाल पुत्र लेखू राम 8. चमवेल सिंह पुत्र लेखू राम 9. देस राज पुत्र किशाना 10. अशोक कुमार पुत्र किशाना 11. श्रीमती शकुन्तला देवी पत्नी चरण दास 12. दलीपा पुत्र रवल 13. सीता पुत्र रवल 14. करमू पुत्र रवल 15. सुभाष चन्द पुत्र

दौलत राम 16. शिव कुमार पुत्र दौलत राम 17. कचन पुत्री दौलत राम 18. श्रीमती मीना कुमारी पत्नी दौलत राम 19. दर्शन कुमार पुत्र वन्ता 20. देव राज पुत्र ज्ञान चन्द 21. पवन कुमार पुत्र ज्ञान चन्द 22. जगीर सिंह पुत्र दया राम 23. बलवीर सिंह पुत्र दया राम 24. जसवीर सिंह पुत्र दया राम 25. विशाल पुत्र नरेश कुमार 26. अक्षय कुमार पुत्र नरेश कुमार 27. सुरेन्द्र कौर पुत्री दया राम 28. सन्तोष कुमारी पुत्री दया राम 29. रचना देवी पुत्री दया राम 30. कचन पुत्री भजो देवी 31. राम चन्द पुत्र विशम्बर 32. शकुन्तला देवी पुत्री विशम्बर 33. प्रेम लता पुत्री विशम्बर 34. तारा देवी पत्नी विशम्बर 35. सरोज कुमारी पुत्री विशम्बर 36. राजन कुमार पुत्र हुक्म चन्द 37. दया राम पुत्र सोहणू 38. पप्पू राम पुत्र सोहणू 39. जीवन कुमार पुत्र सोहणू 40. केसर सिंह पुत्र सोहणू 41. स्वीत्री देवी पुत्री सोहणू 42. जमना देवी उर्फ नीलम कुमारी पुत्र सोहणू 43. महिन्द्र सिंह पुत्र सुरेन्द्र कुमार 44. संजय कुमार पुत्र सुरेन्द्र कुमार 45. रीता देवी पुत्री सुरेन्द्र कुमार 46. ब्रह्मी देवी पत्नी सुरेन्द्र कुमार 47. विमला देवी पत्नी वाम्बरिया 48. लेख राम पुत्र अच्छर समस्त वासीगण महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) को साधारण तरीके से समन तामील नहीं हो पा रहे हैं व प्रतिवादीगण उक्त तकसीम हुक्मन में लगातार गैरहाजिर हैं।

अतः उपरोक्त प्रतिवादीगण व सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि इस तकसीम हुक्मन के सम्बन्ध में कोई आपत्ति/एतराज हो तो या अपना पक्ष रखने हेतु वह इस मुकद्दमा की पैरवी हेतु निर्धारित पेशी दिनांक 06-06-2026 को प्रातः 10.00 बजे इस न्यायालय में असालतन या वकालतन पेश होवे। अन्यथा मिसल में आगमी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडूकलां,
जिला ऊना (हि0प्र0)

ओम प्रकाश

बनाम

दीपक कुमार आदि

वादी ओम प्रकाश पुत्र ज्ञानू वासी महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) का तकसीम हुक्मन केस विचाराधीन है। (मिसल 809556/NTBP/2025 खेवट नं0 41 जमाबंदी वर्ष 2020-21 महाल परनौलियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना हि0प्र0) जिसमें प्रतिवादीगण 1. दीपक कुमार धर्म पुत्र श्री देशराज, 2. श्रीमती बिन्दू रानी पुत्री देश राज, 3. हरमिंदर बेदी पुत्र श्रीमती सुमन रानी पुत्री देश राज, 4. सुभाष चंद पुत्र दौलत राम, 5. शिव कुमार पुत्र दौलत राम, 6. श्रीमती कुचन कुमारी पुत्री दौलत राम, 7. श्रीमती मीना कुमारी पत्नी स्व0 दौलत राम समस्त वासीगण महाल करवालियां सन्हाल, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) को साधारण तरीके से समन तामील नहीं हो पा रहे हैं व प्रतिवादीगण उक्त तकसीम हुक्मन में लगातार गैरहाजिर हैं।

अतः उपरोक्त प्रतिवादीगण व सर्वसाधारण को इशतहार मुनादी के माध्यम से सूचित किया जाता है कि इस तकसीम हुक्मन के सम्बन्ध में कोई आपत्ति या एतराज हो या अपना पक्ष रखने हेतु वह इस मुकद्दमा की पैरवी हेतु निर्धारित तिथि पेशी 06-05-2026 को प्रातः 10.00 बजे इस न्यायालय में असालतन या वकालतन पेश होवे। अन्यथा मिसल में आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—

नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहड़ू कलां (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहड़ूकलां,
जिला ऊना (हि0प्र0)**

ओम प्रकाश

बनाम

दीपक कुमार आदि

वादी ओम प्रकाश पुत्र ज्ञानू वासी महाल करवालियां सन्हाल, उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0) का तकसीम हुक्मन केस विचाराधीन है। (मिसल 809555/NTBP/2025 खेवट नं0 86 जमाबंदी वर्ष 2020-21 महाल परनौलियां सन्हाल, उप-तहसील बीहड़ू कलां, जिला ऊना, हि0प्र0) जिसमें प्रतिवादीगण 1. दीपक कुमार धर्म पुत्र श्री देशराज, 2. श्रीमती बिन्दू रानी पुत्री देश राज, 3. श्री हरमिंदर बेदी पुत्र श्रीमती सुमन रानी पुत्री देश राज, 4. संजीव कुमार पुत्र प्रेम चन्द, 5. श्री सतपाल पुत्र प्रेम चन्द, 6. श्रीमती उर्मिला देवी पुत्री प्रेम चन्द, 7. श्रीमती बबीता देवी पुत्री प्रेम चन्द, 8. श्रीमती सावित्री देवी पत्नी प्रेम चन्द, 9. सीता राम पुत्र प्रभू, 10. श्री जोग राज पुत्र रेलू, 11. रमेश चंद पुत्र मिलखी, 12. गोरख राम पुत्र मिलखी, 13. लेख राज पुत्र लुदर राम, 14. श्रीमती गीता देवी पत्नी लुदर राम, 15. महिन्दर सिंह पुत्र निक्का, 16. प्रताप सिंह पुत्र निक्का, 17. जोगिन्दर सिंह पुत्र निक्का, 18. श्रीमती प्रमति पुत्री निक्का, 19. शकुन्तला देवी पुत्री निक्का, 20. श्रीमती रचना देवी पुत्री निक्का, 21. सुरेश कुमार पुत्र प्रीतम चंद, 22. सुभाष चंद पुत्र दौलत राम, 23. शिव कुमार पुत्र दौलत राम, 24. श्रीमती कुचन कुमारी पुत्री दौलत राम, 25. श्रीमती मीना कुमारी पत्नी स्व0 दौलत राम समस्त वासीगण महाल करवालियां सन्हाल, उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0) को साधारण तरीके से समन तामील नहीं हो पा रहे हैं व प्रतिवादीगण उक्त तकसीम हुक्मन में लगातार गैरहाजिर है।

अतः उपरोक्त प्रतिवादीगण व सर्वसाधारण को इश्तहार मुनादी के माध्यम से सूचित किया जाता है कि इस तकसीम हुक्मन के सम्बन्ध में कोई आपित्त या एतराज हो या अपना पक्ष रखने हेतु वह इस मुकद्दमा की पैरवी हेतु निर्धारित तिथि पेशी 06-05-2026 को प्रातः 10.00 बजे इस न्यायालय में असालतन या वकालतन पेश होवे। अन्यथा मिसल में आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 07-04-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—

नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहड़ू कलां (हि0प्र0)।

CORRECTION OF NAME

I, Ranjana Sharma w/o Sh. Satya Pal Sharma, r/o Pandit Lakhi Ram Building, Court Road Rohru, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Ranjana Devi in my Aadhar Card and educational record. Therefore, it should be changed to Ranjana Sharma in my Aadhar Card and Educational record. All concerned may note please.

RANJANA SHARMA
w/o Sh. Satya Pal Sharma,
r/o Pandit Lakhi Ram Building,
Court Road Rohru, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Suman Devi w/o Sh. Shayo Ram, r/o Village Kundla Pallion (131), Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030 declare that I have changed my son's name from Baby three of Suman Devi (Old Name) to Gurmeet (New Name). All concerned note please.

SUMAN DEVI
w/o Sh. Shayo Ram,
r/o Village Kundla Pallion (131),
Tehsil Nahan, Distt. Sirmaur (H.P.)-173 030.

CHANGE OF NAME

I, Kumari Sudesh w/o Sh. Gurbax Singh, r/o Village Beha, P.O. Beha, Tehsil Nadaun, Distt. Hamirpur (H.P.) declare that I have changed my name from Sudesh Kumari to Kumari Sudesh. I shall be known as Kumari Sudesh for all purposes in future. All concerned please note.

KUMARI SUDESH
w/o Sh. Gurbax Singh,
r/o Village Beha, P.O. Beha,
Tehsil Nadaun, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Raju (37 years) s/o Sh. Kul Bahadur, r/o V.P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.) declare that my daughter's name Ashmita is wrongly entered in her Aadhar Card. Whereas, my daughter's correct name is Bhim Kumari Pariyar as per Birth and School records. Both the names are one and same person.

RAJU
s/o Sh. Kul Bahadur,
r/o V.P.O. Prini,
Tehsil Manali, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Divyansh Thakur s/o Sh. Gupat Ram, Village Dumat, P.O. Ghatu, Tehsil Nirmand, Distt. Kullu (H.P.) declare that my name is incorrectly listed as Dibyanshu Thakur in my Aadhar Card. However, the Panchayat records and other documents listed as Divyansh Thakur. Please correct my name as Divyansh Thakur.

DIVYANSH THAKUR
s/o Sh. Gupat Ram,
Village Dumat, P.O. Ghatu,
Tehsil Nirmand, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Babita Dhiman w/o Sh. Ajit Dhiman, r/o V.P.O. Dadoli, Dadoli (205), Distt. Kangra (H.P.)-176 026 declare that I have changed my name from Babita Dhiman to Babita Kumari. Concerned please note.

BABITA DHIMAN
w/o Sh. Ajit Dhiman,
r/o V.P.O. Dadoli, Dadoli (205),
Distt. Kangra (H.P.)-176 026.

CHANGE OF NAME

I, Yashmati d/o Sh. Kishan Chand, r/o Vill. Sarsari, P.O. Jalugraon, Tehsil Jari, Distt. Kullu (H.P.) declare that I have changed my name from Vaishmati to Yashmati for all future purposes. Concerned note it.

YASHMATI
d/o Sh. Kishan Chand,
r/o Vill. Sarsari, P.O. Jalugraon,
Tehsil Jari, Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Satya Pal Sharma s/o Sh. Laxmi Ram, r/o Pandit Lakhi Ram, Building Court Road Rohru, District Shimla (H.P.) declare that my name is wrongly mentioned as Satya Pal in my educational and service record. Therefore it should be changed to Satya Pal Sharma in my educational and service record. All concerned please may note.

SATYA PAL SHARMA
s/o Sh. Laxmi Ram,
r/o Pandit Lakhi Ram, Building,
Court Road Rohru,
District Shimla (H.P.).

CHANGE OF NAME

I, Kubja Devi w/o Sh. Ujagar Singh, r/o V.P.O. Bhawai T Renuka, Distt. Sirmaur (H.P.) declare that I have changed my name from Kuvaja Devi (4142 3916 2200) to Kubja Devi. All concerned please note.

KUBJA DEVI
w/o Sh. Ujagar Singh,
r/o V.P.O. Bhawai T Renuka,
Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Prem Chand s/o Sh. Kumiya Ram, r/o Village Kando, P.O. Ghanduri, Tehsil Nohradhar, Distt. Sirmaur (H.P.)-173 104 declare that I have changed my daughter's name from Jyoti (Previous Name) to Jyotika (New Name). All concerned please may note.

PREM CHAND
s/o Sh. Kumiya Ram,
r/o Village Kando, P.O. Ghanduri,
Tehsil Nohradhar, Distt. Sirmaur (H.P.)-173 104.

CHANGE OF NAME

I, Sanno Devi d/o Sh. Rajender Singh, r/o Vill. Baldawa, P.O. & Tehsil Kamrau, District Sirmaur (H.P.) Aadhar Card No. 6572 6100 7509, have changed my name from Sanno Devi to Sanam Thakur. All concerned please may note.

SANNO DEVI
d/o Sh. Rajender Singh,
r/o Vill. Baldawa, P.O. & Tehsil Kamrau,
District Sirmaur (H.P.).

CORRECTION OF NAME

I, Raju s/o Sh. Kul Bahadur, r/o V.P.O. Prini, Tehsil Manali, Distt. Kullu (H.P.) declare that my son's name is wrongly entered as Bimal instead of Binod Pariyar in his Aadhar Card. Concerned note it.

RAJU
s/o Sh. Kul Bahadur,
r/o V.P.O. Prini, Tehsil Manali,
Distt. Kullu (H.P.).

CORRECTION OF NAME

I, Onkari Devi w/o No. JC 0012071, Late Sh. Inder Singh, Vill. Bekal, P.O. Massour (Pater), Teh. Ghumarwin, Distt. Bilaspur (H.P.) declare that my name is wrongly recorded as Aunkari in Aadhar Card whereas my correct name is Onkari Devi as per my husband army record. Onkari Devi & Aunkari is same women. Please note.

ONKARI DEVI
w/o Late Sh. Inder Singh,
Vill. Bekal, P.O. Massour (Pater),
Teh. Ghumarwin, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Murti Devi w/o Lajja Ram, r/o Village Phadmeha, P.O. Seobagh, Tehsil & Distt. Kullu (H.P.) declare that I have changed my name from Murtu Devi to Murti Devi for all future purposes. Concerned note it.

MURTI DEVI
w/o Lajja Ram,
r/o Village Phadmeha, P.O. Seobagh,
Tehsil & Distt. Kullu (H.P.).

CHANGE OF NAME

I, Yog Raj s/o Sh. Rattan Chand, r/o Vill. Raili, P.O. Raili Jajri, Teh. Dhatwal, Distt. Hamirpur (H.P.) declare that I have changed my minor son's name from Akshit to Akshit Kumar. He shall be known as Akshit Kumar for all purposes in future. All concerned please note.

YOG RAJ
s/o Sh. Rattan Chand,
r/o Vill. Raili, P.O. Raili Jajri,
Teh. Dhatwal, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Saroja Kumari d/o Sh. Krishan Lal, r/o Vill. Butidhar, P.O. Ghatu, Teh. Nirmand, Distt. Kullu (H.P.) my name is incorrectly recorded as "Saroj" in my Aadhar Card. That my correct and full name, as per my matriculation certificate and other educational/relevant records is Saroja Kumari. Saroja Kumari name should be corrected.

SAROJA KUMARI
d/o Sh. Krishan Lal,
r/o Vill. Butidhar, P.O. Ghatu,
Teh. Nirmand, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Mustakim Ansari s/o Sh. Abdul Vahid, r/o House No. 1261/6, Mohalla Amarpur, Shivpuri Road, Nahan, District Sirmaur (H.P.)-173 001 declare that I have changed my name from Shamim Ahmad to Mustakim Ansari. All concerned note please.

MUSTAKIM ANSARI
s/o Sh. Abdul Vahid,
r/o House No. 1261/6, Mohalla Amarpur,
Shivpuri Road, Nahan, District Sirmaur (H.P.)-173 001.

CHANGE OF NAME

I, Papnesh Kumar s/o Sh. Charanjit Lal, r/o Village and P.O. Bailly, Tehsil Dalhousie, Distt. Chamba (H.P.) declare that in CBSE Board 10th class certificate of my son Aryan Mahajan, my name has been wrongly recorded as Papneesh Kumar instead of Papnesh Kumar. This may please be corrected to Papnesh Kumar. Concerned authorities may note.

PAPNESH KUMAR
s/o Sh. Charanjit Lal,
r/o Village and P.O. Bailly,
Tehsil Dalhousie, Distt. Chamba (H.P.).

MEDICAL EDUCATION & RESEARCH DEPARTMENT**NOTIFICATION**

Shimla-2, the 28th April, 2026

No.: 40245 (Year-2021).—The Governor, Himachal Pradesh is pleased to order the retirement of the following officer/ Principal/ faculty members of various specialties/ departments of Indira Gandhi Medical College (IGMC) Shimla, from the Government service in the year 2026 upon attaining the age of superannuation, effective from the dates shown against their respective names:—

Sr. No.	Details of officer(s)	Date of Birth	Date of Retirement
1.	Dr. Ajeet Kumar Negi , Designated Associate Professor, Department of Dermatology, IGMC Shimla.	12-05-1964	31-05-2026
2.	Dr. Balraj Singh , Associate Professor, Department of Community Medicine, IGMC Shimla.	08-06-1964	30-06-2026
3.	Dr. Rita Mittal , Professor, OBG, IGMC (KNSH) Shimla.	06-07-1964	31-07-2026
4.	Dr. Anmol Gupta , Professor & Head, Department of Community Medicine, IGMC Shimla.	26-07-1964	31-07-2026

By order,

M. SUDHA DEVI,
Secretary (Health).

